

Bail Application No.433/2021, 540/2021, 541/2021, 542/2021,
544/2021, 545/2021, 546/2021, 547/2021 & 548/2021

FIR No. 18/2021

PS Paharganj

State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
Ahmad Ali, Bundo, Danish, Shamsheer Khan, Shabana &
Zeba.

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021
dated 20/05/2021, the present bail application put up before the undersigned, being the
Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Prabhat Kumar, Ld. Counsel for the accused (through V.C.).

Complainant and Ld. Counsel Sh. Sagheer Ahmed are present (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice to the IO with direction to file further reply, for the next date of
hearing.

At joint request, the aforesaid bail application of the accused be put up for
consideration on 08/06/2021. Date of 08/06/2021 is given at the specific request and
convenience of counsel for the parties.

Interim order, if any, to continue till next date of hearing. Accused is directed
to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

Bail Application No.433/2021, 540/2021, 541/2021, 542/2021,
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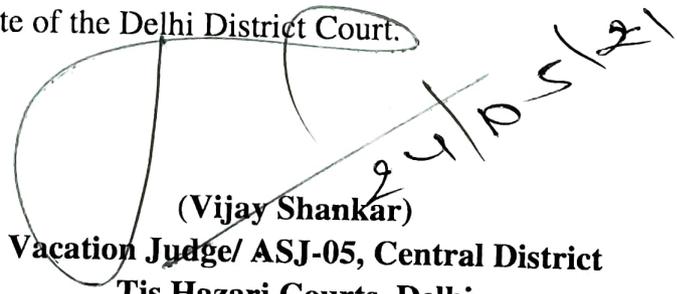
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(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

**Bail Application No.433/2021, 540/2021, 541/2021, 542/2021,
544/2021, 545/2021, 546/2021, 547/2021 & 548/2021**

FIR No. 18/2021

PS Paharganj

**State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
Ahmad Ali, Bundo, Danish, Shamsheer Khan, Shabana &
Zeba.**

4/05/2021

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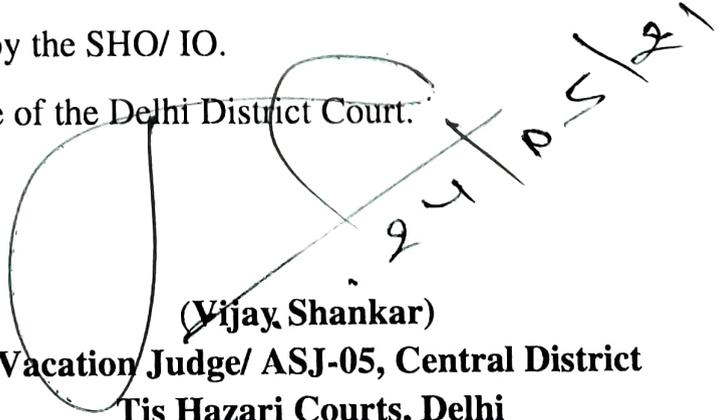
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Tis Hazari Courts, Delhi

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FIR No. 18/2021

PS Paharganj

State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
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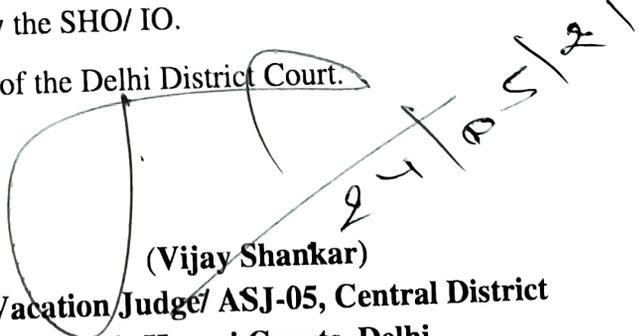
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24/05/2021(G)

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**State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
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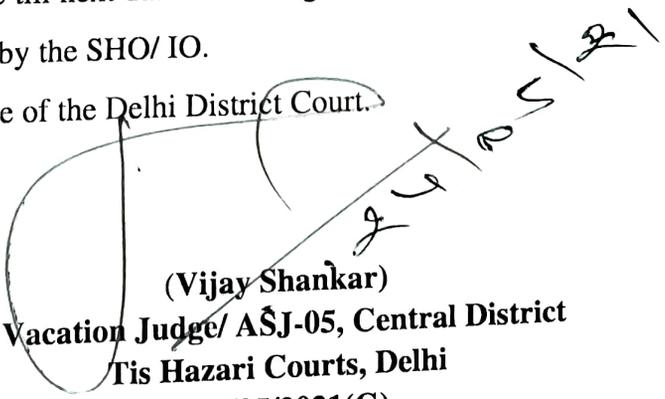
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(Vijay Shankar)
Vacation Judge/ AŞJ-05, Central District
Tis Hazari Courts, Delhi
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State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
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Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
24/05/21

(Vijay-Shankar)

Vacation Judge/ ASJ-05, Central District

Tis Hazari Courts, Delhi

24/05/2021(G)

**Bail Application No.433/2021, 540/2021, 541/2021, 542/2021,
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FIR No. 18/2021

PS Paharganj

**State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
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24/05/2021

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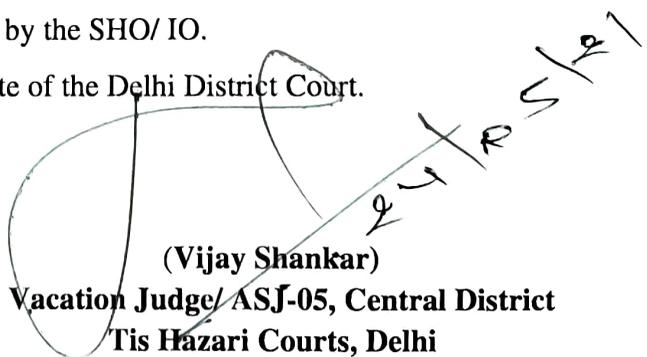
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(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

IO / Adn

Bail Application No.433/2021, 540/2021, 541/2021, 542/2021, 544/2021, 545/2021, 546/2021, 547/2021 & 548/2021

FIR No. 18/2021

PS Paharganj

State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri, Ahmad Ali, Bundo, Danish, Shamsher Khan, Shabana & Zeba.

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Ahmad is absent.

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Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

8/6

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

Bail Application No.433/2021, 540/2021, 541/2021, 542/2021,
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FIR No. 18/2021

PS Paharganj

State Vs. Azam Ali, Nazma @ Najjo, Firdaus @ Bhuri,
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Complainant and Ld. Counsel Sh. Sagheer Ahmed are present (through V.C.).

Ahmad is absent.

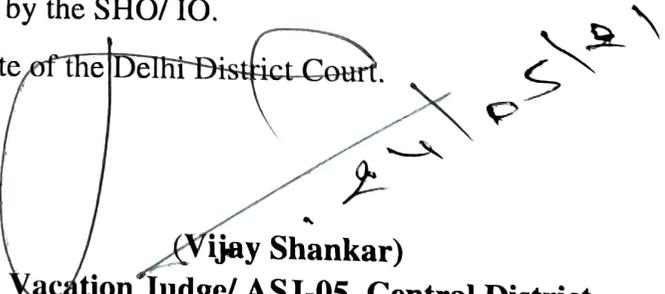
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Interim order, if any, to continue till next date of hearing. Accused is directed
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Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

FIR No. 29/2020

PS DBG Road

U/s 307/392/397/120-B/34 IPC & 25/27 Arms Act

State Vs. Jaan Mohd.

C-299

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Vineet Jain, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the interim bail application.

SHO/ IO is directed to file reply to the aforesaid interim bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

29/5

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

State Vs

FIR No. 116/2019

PS Prasad Nagar

U/s 302 IPC & 25/27/54/59 Arms Act

State Vs. Kamal Chauhan

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO Inspector Rampal is present (through V.C.).

Sh. Vineet Jain, Ld. counsel for the accused (through V.C.).

Sh. Sahid Malik, Ld. Counsel for the complainant.

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P.

for the State accepts the notice of the interim bail application.

Reply of Inspector Rampal is stated to be received.

IO seeks time to verify the medical documents of the mother of accused.

SHO/IO is directed to file verification report/further reply, on the next date of

hearing.

At request of counsel for the accused, the aforesaid bail application of the

accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific

request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ASJ-05, Central District

Tis Hazari Courts, Delhi

24/05/2021(A)

29/5

c-78f

24/05/2021

FIR No. 43/2017
PS Prashad Nagar
U/s 302/392/394/397/411/34 IPC & 25/27 Arms Act
State Vs. Rahul

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, I.d. Addl. P.P. for the State (through V.C.)

Sh. Samuddin, I.d. counsel for the accused (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. I.d. Addl. P.P. for the

State accepts the notice of the bail application.

Reply of SI Sanjay Kumar is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of

the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the

accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific

request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

24/05/2021

C-781

1504

24/05/2021

FIR No. 135/2017

PS ODRS

U/s 304/392/34 IPC

State Vs. Sanju @ Chawmin

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. J.S. Mishra, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file appropriate/ detailed reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi

24/05/2021(G)

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To, Complainant through IO

FIR No. 175/2020
U/s 376-D/120-B/506/34 IPC
PS Hauz Qazi
State Vs. Laddoo

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Jitendra Sethi, Ld. Counsel for the accused (through V.C.).
W-SI Renu on behalf of IO/ W-SI Aarti is present (through V.C.).
IO is stated to be on leave.

Ahmad is absent.

More than 70 bail applications are listed today.

Reply to the aforesaid bail application of the accused is already stated to be received. It is submitted by counsel for the accused that inadvertently, in the last order-sheet it was recorded that the wife of accused was found tested positive for COVID-19 but in-fact widal test of the wife of the accused was positive. It is further submitted that wife of the accused is seriously ill and appropriate report be called from the concerned SHO/ IO.

Issue notice to the SHO/ IO to file report regarding medical condition of wife of the accused, family members of the accused and whether immediate hospitalization of wife of the accused is required or not, on the next date of hearing.

Issue notice to the complainant/prosecutrix through IO, for the next date of hearing. At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. 29/05/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

27/5/21

**Bail Application No.2271
FIR No. 89/2021
PS DBG Road
State Vs. Mukesh**

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Ranvir Singh is present (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

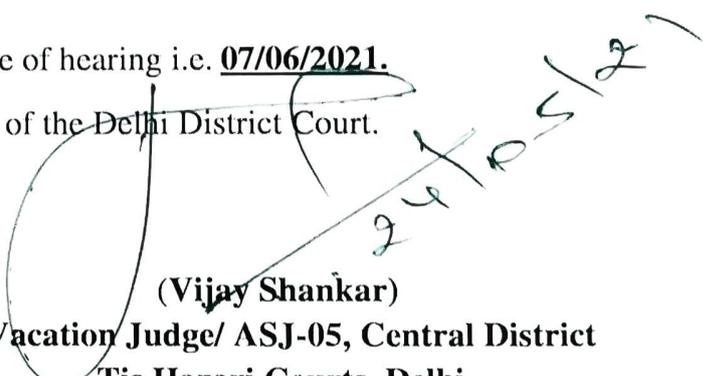
The aforesaid bail application of the accused be put up for consideration on

07/06/2021.

IO is bound down for the next date of hearing i.e. **07/06/2021.**

Order be uploaded on the website of the Delhi District Court.

7/6


**(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)**

**Bail Application No.2171
FIR No. 134/2021
PS DBG Road
State Vs. Rahul**

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

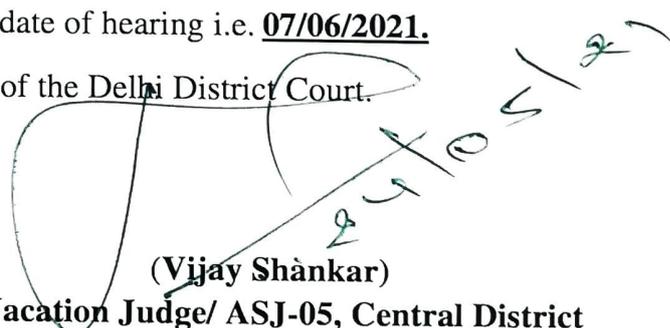
In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on **07/06/2021.**

Issue notice to the IO for the next date of hearing i.e. **07/06/2021.**

Order be uploaded on the website of the Delhi District Court.

7/6


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

**FIR No. 224/2020
PS Nabi Karim
U/s 363/376 IPC & 4 POSCO Act
State Vs. Pawan**

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Jasvinder Singh, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

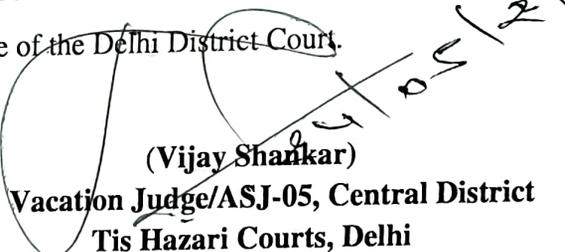
LAC for the accused seeks time for clarifications and for filing case laws in support of his contentions. Heard. Request is allowed. Same be filed on or before the next date of hearing.

Concerned Ahlmad is directed to put the bail orders of the accused, on the next date of hearing.

At request of counsel for the accused, the present application of the accused for release on personal bond be put up for clarifications/consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

1/6


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

PP

FIR No. 348/2018
PS Nabi Karim
U/s 307/336/120-B IPC & 25/27 Arms Act
State Vs. Amit Nayak

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO Inspector Tej Dutt Gaur is present (through V.C.)
Sh. Sunil Tiwari, Ld. Counsel for the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of Inspector Tej Dutt Gaur is stated to be received.

It is submitted by Addl. PP for the State that present bail application is not maintainable. Counsel for the accused seeks time for clarifications.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down to join the proceedings through video conferencing for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

1/6

20, 2021
FIR No. 128/2011

PS Lahori Gate

U/s 302/307/394/397/411/419/420/468/471 IPC & 25/2754/59 Arms Act
State Vs. Ajay Kumar Tomar

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Mr. Amjad Khan, Ld. counsel for the accused (through V.C.).
Sh. Mukesh Kalia, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the anticipatory bail application.

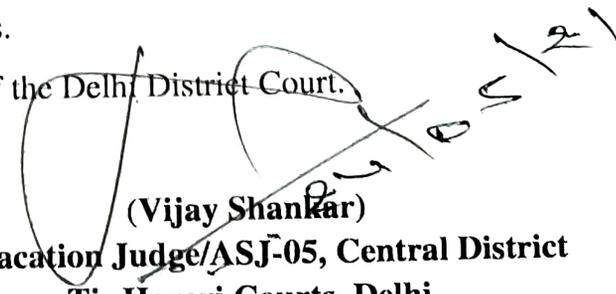
Reply of SI Sandeep Kumar is stated to be received.

It is submitted by counsel for the accused that accused has filed the present interim bail application as per HPC guidelines as well as medical grounds of the accused.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and medical condition of the accused, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

FIR No. 93/2021
PS Nabi Karim
U/s 363/34 IPC & 4 POCSO Act
State Vs. Sunil

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Sharanya S is present (through V.C.).
Ms. Sindhu Sakkarwal, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is already stated to be filed.

Issue notice to the complainant/ prosecutrix through IO, for the next date of hearing.

It is submitted by counsel for the accused detailed reply to the present bail application of the accused be called from the SHO/ IO for proper adjudication of the present bail application of the accused. Heard. Request is allowed.

SHO/ IO is directed to file appropriate/ detailed reply of the aforesaid bail application of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 01/06/2021.

Order be uploaded on the website.

1/6

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

IO/Seer

FIR No. 140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/54/59 Arms Act
State Vs. Rahul Mittal

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Yatender Kumar, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the interim bail application.

SHO/ IO is directed to file reply to the aforesaid interim bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **01/06/2021**. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

1/6



2
D. Said

FIR No. 12/2017
PS Prashad Nagar
U/s 302 IPC & 25/27 Arms Act
State Vs. Ashish @ Babloo

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Vineet Jain, Ld. counsel for the accused (through V.C.).
Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Sanjay Kumar is stated to be received. It is submitted by IO that accused is involved in 10 other cases.

It is submitted by counsel for the accused that appropriate report be called from SHO/IO and concerned Jail Superintendent regarding pending cases against the accused. Heard. Request is allowed.

SHO/IO is directed to file appropriate report regarding pending cases against the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and pending cases against the accused, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

To

FIR No. 420/2018
PS Karol Bagh
U/s 392/395/397/34 IPC
State Vs. Pankesh Kumar & Ors.

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application of accused Veer Bahadur put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. K. Z. Khan, Ld. counsel for the accused Veer Bahadur (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the interim bail application.

It is submitted by counsel for the accused that regular bail of the accused is pending before the Hon'ble High Court of Delhi and the present bail application is interim bail application of the accused on the medical ground of the wife of the accused.

Reply of SI Gautam is stated to be received.

Issue notice to the SHO/IO to file appropriate report regarding medical condition of the wife of the accused and availability of family members of the accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

1/6

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

IO/ Jau | TCR

FIR No. 32/2021
PS Paharganj
State Vs. Syed Mohd. Imran

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received. Same is not proper/ complete.

Issue notice to the SHO/ IO to file detailed reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

It is submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

TCR be called for the next date of hearing.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **01/06/2021**. Date of 01/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

To / Jail

FIR No. 88/2020
PS Sarai Rohilla
U/s 392/397/452/506 IPC
State Vs. Amarjeet @ Amit @ Macchi

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

It is submitted by counsel for the accused that he will file the legible copy of the present bail application during the course of the day.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court

31/5

24/05/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

①

**FIR No. 214/2019
PS Sarai Rohilla
U/s 354 IPC & 10 POSCO Act
State Vs. Mohd. Alam**

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO W SI Sonu is present (through V.C.)

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

In the interest of justice, I am not passing any adverse order in the present case on account of non-appearance of counsel for the accused.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of the aforesaid bail application is stated to be not received.

It is submitted by IO that she has already sent the reply, however, she will again file the same today itself.

The aforesaid bail application of the accused be put up for consideration on 01/06/2021.

IO is bound down to join the proceedings through video conferencing on the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

1/6/21

24/05/21

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

I.P. 2015

FIR No. 63/2015
PS Karol Bagh
U/s 395/397/412 IPC
State Vs. Subrato @ Bacchu

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Yatender Kumar, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

SHO/ IO is directed to file reply to the aforesaid interim bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

1/6

24/05/21

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

**FIR No. 317/2017
PS Paharganj
U/s 307/452 IPC
State Vs. Manish @ Toni**

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Yatender Kumar, Ld. LAC for the accused (through V.C.)

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Ravinder Kumar is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 01/06/2021. Date of 01/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

F/6

2
IO, Sec 8

FIR No. 217/2017
PS Daryaganj
U/s 308/323/34 IPC
State Vs. Irfan

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Yatender Kumar, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Issue notice to the SHO/IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **31/05/2021**. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

24/05/21

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

FIR No. 19/2019
PS HNZ Railway
C/A 363/377/394/324 IPC & 6 POSCO Act
State Vs. Firoz

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Shamsul Haque, Ld. counsel for the accused (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of ASI Harpal Singh is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 31/05/2021. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

FIR No. 246/2020
PS Paharganj
U/s 376/506 IPC
State Vs. Raj Kumar @ Gandhi

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, L.d. Addl. P.P. for the State (through V.C.)
Sh. Manoj Kumar Sharma, L.d. counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the interim bail application.

SHO/IO is directed to file reply of the bail application and also file appropriate report regarding medical condition of the wife and daughter of the accused and availability of the family members of the accused, on the next date of hearing.

Concerned Jail Superintendent/Medical Superintendent is directed to file appropriate report regarding medical condition of the accused, on the next date of hearing.

Issue notice to the complainant/prosecutrix through IO and issue notice to the IO, for the next date of hearing.

At request of counsel for the accused, the interim bail application of the accused be put up for consideration on **31/05/2021**. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi

24/05/2021(A)

21/5

1
201

FIR No. 10/2016
PS Rajinder Nagar
U/s 302/396/120-B/412/201 IPC
State Vs. Harender Giri

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, L.d. Addl. P.P. for the State (through V.C.)
Sh. Awanish Kumar, L.d. counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

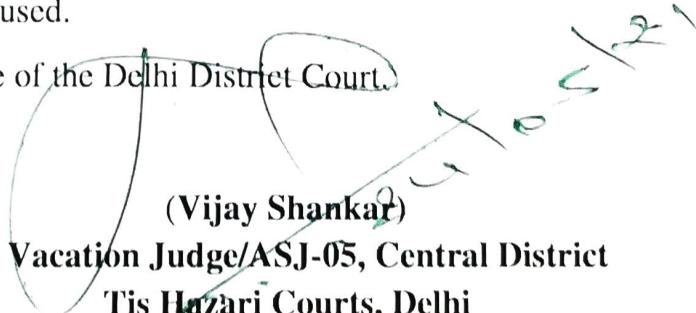
Issue notice of the present interim bail application to the State. L.d. Addl. P.P. for the State accepts the notice of the bail application.

Reply of Inspector Rajesh Kumar Jha is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

Bail Application No.873/2021
FIR No. 29/2021
PS Kamla Market
State Vs. Mohd. Ejaj

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to the counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 31/05/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

31/5

IO

Bail Application No.892/2021
FIR No. 58/2021
PS I.P. Estate
State Vs. Mohd. Akbar

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh.Anil, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Dinesh Prasad, Ld. Counsel for the accused (through V.C.).
None has joined the proceedings through V.C. on behalf of the complainant/
prosecutrix.

Ahlmad is absent.

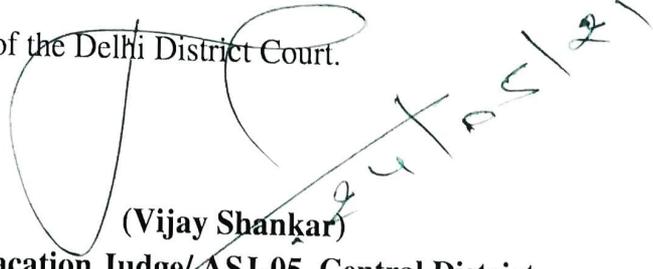
More than 70 bail applications are listed today.

Issue notice to the IO with direction to file further reply on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

31/5


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

2
10, 11, P

FIR No. 55/2019
PS DBG Road
U/s 302 IPC
State Vs. Rehman @ Rehan @ Sonu

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, I.d. Addl. P.P. for the State (through V.C.).
Mr. Shuaib Khan, I.d. Counsel for the accused (through V.C.).

Ahmad is absent.

More than 70 bail applications are listed today.

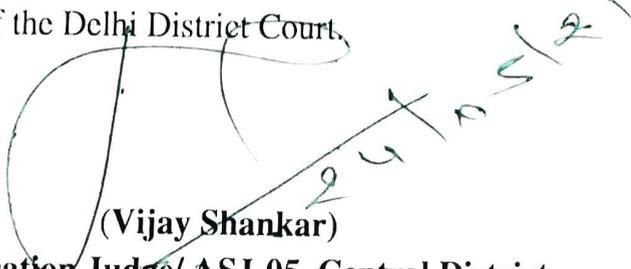
Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file appropriate/ detailed reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and list of pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

1
Jail

FIR No. 213/2018
PS Lahori Gate
U/s 395/412/120-B/34 IPC
State Vs. Shiv Narayan

24/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO SI Narender Singh is present (through V.C.)
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

More than 70 bail applications are listed today.

In the interest of justice, I am not passing any adverse order in the present case on account of non-appearance of counsel for the accused.

Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Narender Singh is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused as well as period of custody of the accused on the next date of hearing.

Put up for consideration on the aforesaid interim bail application on

31/05/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(A)

TCR

Bail Application No.1199/21
FIR No. 244/2016
PS Daryaganj
State Vs. Shahid @ Sameer

24/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Ishwari Pratap is present (through V.C.).
Mr. Mohd. Anas, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

More than 70 bail applications are listed today.

It is submitted by counsel for the accused that TCR be called for proper adjudication of the present bail application of the accused. Heard. Request is allowed.

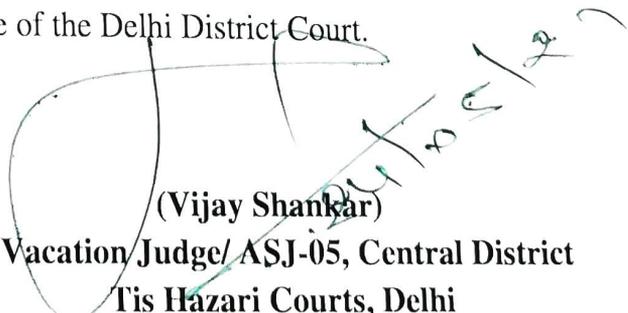
TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 31/05/2021.

Order be uploaded on the website of the Delhi District Court.

31/5


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
24/05/2021(G)

Bail Application No.
FIR No. 30/2018
PS Kamla Market
State Vs. Gobinder Singh @ Deepak @ Kali

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Jagdeep Malik is present (through V.C.).
Sh. Hari Om, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

FIR No. 04/2020
PS New Delhi Railway Station
U/a 20/61/89 NDPS Act
State Vs. Usman

25/05/2021

In terms of the order bearing No. 773/MR/A 41044/49/111149/101/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State through V.C.
IO/ ASI Sukhpal Singh is present through V.C.
Sh. A.K. Sharma, Ld. Counsel for the accused Usman through V.C.

Ahmad is absent.

It is submitted by counsel for the accused that the he has filed the present interim bail application only on the medical ground of the accused.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

Issue notice to the concerned Jail/ Medical Superintendent to file appropriate report regarding medical condition/illness of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Courts.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(C.)

FILE NO. 11-2011
IN RE: [Name]
[Address]
State vs. [Name] Victim of Rape

In view of the order bearing No. 11-2011-111111/111111/111111 dated 10th 11th, the present bail application put up before the undersigned being the Magistrate Judge.

(Proceedings Conducted through Video Conferencing)

That Mr. [Name] is a resident of the State (through V.C.).
That he has entered the proceedings through V.C. at [Address] of the accused.

That he is absent.

That he has entered the proceedings through V.C. at [Address] of the accused at the time of the hearing on 11/11/2021. In the process of the proceedings, the accused has not appeared in person at the court of the accused. It is submitted that the accused has not appeared in person at the court of the accused.

That it is this in the previous order for reasons.

It is this in the order dated 11/11/2021, issue under the Cr.P.C. 173(1)(b) that the accused has committed any crime during the hearing and hence, in the hearing of the hearing.

That he has also failed to attend the proceedings in person in the hearing of the accused and hence, in the hearing of the hearing.

The undersigned has applied in the accused to be considered for

11/11/2021

That he is present at the hearing of the hearing on 11/11/2021.

[Signature]
Magistrate Judge [Name], [Address]
[Address]
11/11/2021

FIR No. 329/2018
PS Sarai Rohilla
U/s 392/397/302/411/34 IPC
State Vs. Raja Babu

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaa/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.),
Sh. Shashank Ahuja, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

T22

①

Bail Application NO.2451/2021
FIR No. 0001/2021
PS Sarai Rohilla
U/s 302/201/120-B/34 IPC
State Vs. Sher Khan

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO Inspector Shri Krishan s present (through V.C.).
Sh. Sumit Goyal, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by IO that charge-sheet has already been filed in the present case and same is pending before Ld. Concerned MM.

Issue notice of the present ail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of bail application already stated to be filed by IO.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

25/05/21

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

Bail Application NO. 958/2021
FIR No. 62/2021
PS DBG Road
U/s 354 IPC
State Vs. Ram Kishore

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO SI Suman is present (through V.C.)

One has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order in the present case on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on 31/05/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

FIR No. 191/2019
PS Karol Bagh
U/s 302/307/120-B/34 IPC & 25/27/59 Arms Act
State Vs. Devarjun & Ors.

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 21/05/2021. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to the counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for clarification/consideration on 31/05/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)